

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 05TH day of **OCTOBER, 2018**.

ORIGINAL APPLICATION NO. 330/1020/2018

**HON'BLE MR JUSTICE BHARAT BHUSHAN, MEMBER (J)
HON'BLE MR MOHD JAMSHED, MEMBER (A)**

1. Ghanshyam Bhatt, aged about 84 years, S/o Sri Amar Nath Bhatt, R/o-3/1B Shivkuti, Post – Teliarganj, Allahabad.
2. Prem Chandra S/o Sri Laloo Prasad, R/o C-391, Barra 8, KanpurApplicants.

VERSUS

1. Union of India through its General Manager, Northern Railways, Baroda House, New Delhi.
2. Senior Divisional Personal Officer, DRM Office, Lucknow Division, Northern Railways Hazaratganj, Lucknow.

.....Respondents

Advocate for the Applicants : Dr. A K Sharma

Advocate for the Respondents : Shri G K Tripathi

O R D E R

(Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member-J)

It is the contention of the learned counsel for the applicants that the applicants were appointed as Goods Guard for the vacancy advertised on 12.04.2003, when Old Pension Scheme under CCS (Pension) Rules, 1972 was in force.

2. It is alleged that the Department is now covering the applicants under the New Pension Scheme. Learned counsel for the applicant further submitted that the applicants have furnished a representation to the Department for changing their cover under the Old Pension Scheme. Copy of this representation is on record as Annexure No. A-1. He further submitted that the grievance of the applicants would be redressed if the representation is decided by passing a reasoned and speaking order within a stipulated time.

3. Accordingly, the OA is disposed of with the direction to respondent no. 2/competent authority to decide the representation of the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. No cost.

3. It is made clear that we have not entered into the merits of the case.

(MOHD JAMSHED)
MEMBER-A

(JUSTICE BHARAT BHUSHAN)
MEMBER-J

Arun..